

**BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**

**C.P. (I.B) No. 153/7/NCLT/AHM/2017**

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 08.11.2017**

Name of the Company: Asset Reconstruction Company (India) Ltd  
V/s.  
Shivam Water Treaters Pvt Ltd.

Section of the Companies Act: Section 7 of the Insolvency and Bankruptcy  
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.	Adv. VISHAL RAVAL	C.O.O.		
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2.

**ORDER**

Learned Advocate Mr. Vishal Raval present for Financial Creditor/Petitioner. None present for Respondent.

Proof of dispatch of application on Respondent filed.


Respondent filed copy of order dated 06.11.2017 passed by Hon'ble High Court of Gujarat in Special Civil Application no. 19808/2017.

The order reads as follows:

*"Draft amendment is allowed. The petitioner to carry out amendment in terms of draft.*

*Pending issue of Rule Nisi, Notice to the respondents returnable on 30.11.2017. Till then, 3<sup>rd</sup> respondent shall not pass any adverse order. Direct service is permitted."*

List the matter on 01.12.2017.

  
**BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

Dated this the 08th day of November, 2017.